



2026:AHC:17191

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 45905 of 2025

Tarak Nath

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Kumar Rai
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel appearing on behalf of State-respondents and Shri Bhupendra Kumar Tripathi, learned counsel appearing on behalf of Respondent No.3.
2. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2- Assistant Collector, First Class/ Tehsildar, Tehsil Sakakaldeeha, Village-Ramouli, District Chandauli to decide the restoration application of the petitioner dated 17.03.2025 in Restoration No.RST 13216 of 2025 in Original Civil Case No.3936 of 2022 (Computerized Case No.T202214180303936), Gaon Sabha vs. Tarak Nath, under Section 67 of U.P. Revenue Code, 2006 within stipulated period.
3. Heard counsel for the parties present and perused the record.
4. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Assistant Collector, First Class/ Tehsildar, Tehsil Sakakaldeeha, Village-Ramouli, District Chandauli to decide the aforesaid case filed by the petitioner, expeditiously and preferably within a period of **three months** from the date of production of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026
Swati